

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/1/2016
NAME OF THE PETITIONER(S) : Shankar Sundaram
NAME OF THE RESPONDENT(S) : M/s Amalgamations Private Limited & 22 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

K. RAVI
R. MURUGAN

For M/s. Rugan & Arya
Counsel for Petitioner

R. Murugan

KRISHNA SRINIVASAN
DWARAKESH .P.

For. S. Ramasubramanian
& Associates
Counsel for R1 & R3

S. Ramasubramanian

R. Musari (Senior Counsel)
Archeana for
Thiriganbale Kannan

Applicant
(impleadmt Appln)

R. Musari

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ORDER

Counsel for both of the sides present and submitted an Order of the Hon'ble apex Court dated 27/3/2017 that has been passed in SLP Nos.10532 & 10533/2012 which contains detailed directions. The Apex Court directed to decide the case independently in accordance with law, without being influenced by any observations made by the High Court in the matter. Accordingly, we proceed to hear the matter. In the meantime, our attention is drawn to CA/87/2017 that has been filed for impleadment of Mrs.Mallika Srinivasan-R24, Mr.Sriram Murali-R25 and Mr.Murali Venkatraman-R26. Counsel for petitioner stated that he has no objection to the impleadment of the proposed respondents. Therefore, we allow this application and order to bring the proposed respondents on record and direct the Petitioner to amend the cause title of the petition accordingly. Both of the parties are directed to complete their pleadings during the coming month so that the matter could be taken up for final hearing. Put up on 3/7/2017 at 10.30 A.M.


(Ch.Md. Sharief Tariq)
Member (Judicial)


(K.Anantha Padmanabha Swamy)
Member (Judicial)